

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4448
ANSWERED ON:07.09.2012
FLESH TRADE
Punia Shri P.L.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has received information about flesh trade being done in the guise of/on pretext of orphanages in the country;
- (b) if so, the details thereof; and
- (c) the steps taken/being taken by the Government to monitor orphanages functioning in the country?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): Of late some cases of sexual abuse in orphanages have been reported by the State Governments of Haryana and National Capital Territory of Delhi. However, no information of flesh trade in the orphanages have been brought to the notice of the Government.

(c): Section 34(3) of the Juvenile Justice (Care and Protection of Children) Act, 2000(JJ Act) provides for mandatory registration of all Child Care Institutions (CCIs) housing children in need of care and protection with the intent of enforcing minimum standards of care, under the Act and Rules there-under, for services provided for children in these Homes. The JJ Act and Central Model Rules there-under provide for mechanisms for stringent monitoring of quality of services in the Homes, including Children's/Shelter Homes, through Inspection Committee set up by the State Government at State, district and city levels and Child Welfare Committee(CWCs). Further, the Rules provide for setting up of Children's Committees in every institution which are, inter-alia, also encouraged to report incidents of abuse and exploitation, if any. Besides, Rule 60 of the Model Rules framed under the JJ Act also prescribes comprehensive measures to respond in case any kind of abuse, including sexual abuse, neglect and maltreatment is noticed in the CCI.